

ITEM NO.12

Virtual Court 1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (CIVIL)..... Diary No(s).10947/2020

JAGDEEP S. CHHOKAR & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

Date : 27-04-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA  
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Prashant Bhushan, AOR

For Respondent(s) Mr. Tushar Mehta, SG

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

The instant petition has been preferred by the petitioner under Article 32 of the Constitution of India praying to issue a writ or direction to the respondent to allow migrant workers across the country to return to their hometowns and villages after conducting necessary testing for Covid-19 and to arrange for their safe travel by providing necessary transportation for the same.

Having heard Mr. Prashant Bhushan, learned counsel appearing on behalf of the petitioners as also Mr. Tushar Mehta, learned Solicitor General appearing on behalf of the respondent - Union of India, we call upon the learned Solicitor General to place

on record the proposed protocol, if any, for movement of migrant workers between States in view of reported discussions already taking place between different States.

List after one week.

**(SATISH KUMAR YADAV)**  
**AR-CUM-PS**

**(RAJ RANI NEGI)**  
**ASSISTANT REGISTRAR**